

SUPREME COURT OF INDIA

Dina Nath

Vs.

Himachal Pradesh Housing Board

(O. Chinnappa Reddy, R. S. Pathak and V. R. Krishna Iyer JJ.)

07.05.1980

ORDER

The Text below is only a summarized version of the order pronounced

The Himachal Pradesh Housing Board appointed appellant as manager and later realized that he was not suitable to the post and down graded his post to that of Factory Manager at a lower scale of Rs.400-Rs.1,100 - The appellant before the court agreed to accept the lower post but respondent contended that being a chemical engineer, he was not suitable for it. In these circumstances court directed the respondent to appoint appellant at the post of Factory Manager that too at the top point in the scale of 400-1100.